

**DISTRICT & SESSIONS COURT,
DADRA & NAGAR HAVELI,
SILVASSA.**

- Read:** 01] The Hon'ble High Court, Bombay Circular dated 16.06.2020
02] The Hon'ble High Court, Bombay Standard Operating Procedure for working of Subordinate Courts in the State of Goa and Union Territory of Daman & Diu and Dadra and Nagar Haveli dated 03.06.2020 vide e-mail dated 04.06.2020.

C I R C U L A R

In pursuant to the Hon'ble High Court Circular dated 16.06.2020, the undersigned has earmarked the place near the Consumer Forum Room, District & Session Court, Silvassa for sitting arrangement of the lawyers whose matters are listed on the daily board of respective courts. The advocates are also directed not to call the litigants in Court premises other than extreme necessity in respect of Court work. They shall maintain the norms of social distancing as requested earlier. The arrangement shall be effective from June 19, 2020 till Jun 30, 2020 unless directed otherwise.

No.: DC/Silvassa/Admin./2020/960
Date: 19/06/2020

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Sd/-
[Ms. U.M. Nandeshwar]
Principal District & Sessions Judge
Dadra and Nagar Haveli,
Silvassa

Copy to:-

- 01] The Hon'ble Registrar (Inspection-I), High Court, Bombay
02] The Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
03] The Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
04] The Collector, D&NH, Silvassa.
05] The President/Secretary, Silvassa Bar Association
06] The President/Secretary, D&NH Bar Association
07] The Government Pleader, D&NH, Silvassa.
08] The Public Prosecutor, D&NH, Silvassa.
09] The Assistant Public Prosecutors, D&NH, Silvassa.

